

[Shri Chitta Basu]

ter and some of his colleagues. The interim report submitted by the Commission early last year indicated the Karnataka Chief Minister on similar counts—in four of the seven charges examined by it. Eight more allegations have been established as correct, either wholly or partly, in the final report. In respect of five other allegations, the Commission has felt that there are grounds of suspicion although firm evidences are not available. It is strange to note that the Commission's findings have been forwarded by the Central Government to the very person who has been indicted by the Commission for follow-up action. It is, therefore, an ironical coincidence that the very same person who has been indicted has been entrusted the work of taking appropriate action against himself.

The Karnataka Chief Minister is credited to have observed during the debate in the Assembly that the Commission's report is merely a report and not a judgment.

The Statesman, Delhi, writes on May 13, 1979:

"The Karnataka Chief Minister, Mr. Devraj Urs, said today (12th May) that he considered the findings of the Grover Commission against him as 'some sort of a blemish' on him and he is determined to wipe it off."

The House may recall that the Karnataka Chief Minister, immediately after the 1978 Assembly election, withdrew the State Government's consent for the CBI's investigations into the allegations against him and his colleagues. The CBI has thus been denied the jurisdiction from examining the findings and further proceeding in the direction of instituting judicial action.

An anomalous situation has thus been created. This anomaly of the situation has been acknowledged by the Grover Commission itself, and it has recommended suitable legislation, including the amendment of the Con-

stitution, to remove the infirmities in the existing Commission of Inquiry Act, 1952.

The episode has acquired a new dimension particularly after the enactment of the Special Courts Bill. The Special Courts Act, 1979, is not now limited to Emergency excesses and aberrations alone. It has a permanent place in the Statute Book and it must not be frustrated in its main objectives in compelling the politicians to accept a measure of accountability for their conduct in the public office.

A statement from the Government is, therefore, called for to explain the Government's attitude in this regard.

The Home Minister is there. He may make a Statement.

(iii) GROWING INEFFICIENCY ON THE RAILWAYS.

श्री बिनायक प्रसाद यादव (महाराष्ट्र) : उपाध्यक्ष महोदय, नवभारत टाइम्स, नई दिल्ली, — सोमवार, 14 मई, 1979 एवं अन्य राष्ट्रीय पत्रकारों के मुख्य पृष्ठ पर छपे "भौमिक की खोज भी या आन्दोलन ? उत्तर भारत में भी रेल सेवाये अल्प व्यस्त" जिनके फलस्वरूप देश के हर कोने में रेल प्रशासन ठप्प या हो गया है। कोयले की तथाकथित कमी का हवाला दे कर तो विगत एक वर्ष से देश के विभिन्न हिस्सों में सैकड़ों आवश्यक ट्रेन रद्द ही कर दी गई थीं जिस के चलते छात्रों, सामान्य यात्रियों और नौकरी रेखा वाले की तो दुर्गति ही हो रही थी, इधर एक महीने से बाकिया चासू यार्डों गाड़ियां, चाहे एक्सप्रेस हो या मेल हों, समय पर न चलने से इय कड़ाके की गर्मी में लाखों बाली धूप में हर स्टेशन पर कराह रहे हैं। कोई भी गाड़ी समय पर नहीं चल रही है। 2-4 घण्टे को कौन पूछे 20, 22 घण्टे तक गाड़ियां लेट रहती हैं और कईयों की अन्त में कैसिल की बोवना की जाती है। स्टेशन पर कोई यह बताने वाला भी नहीं मिलता है कि कौन गाड़ी कितनी लेट है ? इन्वयरी में टेलीफोन करने पर कोई टेलीफोन नहीं उठाता है। धूप में झुबझुके नागरिकों को कोई पानी देने वाला नहीं मिलता है। दूर से चलने वाले यात्रियों को रिजर्वेशन कैंसिल कर दूसरे यात्री को पीछे ले कर बैठक दिना जाता है जब कि सवक के मानकीय सदस्यों को डिब्बों के पीछे या बगेज कोच या आईसिंग कार में चलने के लिए मजबूर होना पड़ता है। जिकायत पुस्तिका मांगने पर भी नहीं दी जाती है और वहां तक कहा जाता है कि कम्प्लेंट बुक इतनी सस्ती नहीं होती है। सचता है कि रेल प्रशासन को लकवा मार

गया है जिसके चलते बाज़ियों में विस्फोटक स्थिति उत्पन्न हो रही है। यदि सरकार ने इस और प्रतिबन्ध ध्यान नहीं दिया तो लोगों को कानून अपने हाथ में लेना पड़ेगा और फिर रेल का हर स्टेशन कुम्होले बनेगा।

अन: रेल मंत्री का ध्यान इस ओर दिनाते हुए प्रतिबन्ध कार्रवाई की मांग करता हूँ।

MR. DEPUTY SPEAKER: Shri K. B. Chettri—not here. Father Anthony Marmu.

(iv) REPORTED STARVATION DEATHS AMONGST THE TRIBALS AND HARIJANS IN SANTHAL PARGANAS (BIHAR).

FATHER ANTHONY MURMU (Rajmahal): Mr. Speaker, Sir, I rise to draw the attention of the House and the Minister concerned to a matter of public importance of national dimension

Reports are pouring in of starvation deaths amongst the tribal and Harijan population in Santhal Parganas, particularly, in extensive areas of Dumka District. The harijan bonded labourers of Gadi Jamua village in Deoghar block are dying prematurely. It is reported that the toll comes to 2,000 every year as if a quota is fixed. Anaemia is the killer.

The tragedy of the situation is that the F.C.I. godowns packed with bags of food are out of the reach of the helpless population—tribals and harijans. The result of continued hunger is malnutrition and disease. It is stated that some mysterious disease visited the areas and takes its annual toll. The question is why do 'mysterious diseases' invade only the Santhal talas and harijan bastis.

The destitution, malnutrition; disease and death; these seem to be the facts of life in these areas with a progressive Government claiming to do all that is possible for removal of poverty and hardship of the people. How does it justify that people in Santhal Parganas shall die like this every year?

I would urge the hon'ble Minister concerned to make a statement before the conclusion of this session of Lok Sabha and suggest steps that are contemplated to be taken to remove these regional disparities and see that people are brought on an even keel so that they can take to their normal avocations in life.

13.35 hrs.

MOTION RE: TWENTY-THIRD AND TWENTY-FOURTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

MR. DEPUTY-SPEAKER: Now, we continue further consideration of the following motion moved by Shri Dhanik Lal Mandal on the 9th May, 1979, namely:—

"That this House do consider the Twenty-Third and Twenty-fourth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1974-75, and 1975-76 and 1976-77, laid on the Table of the House on the 1st March, 1978 and 9th May, 1978 respectively"

Shri Ram Naresh Kushwaha was on his legs.

Shri Kushwaha.

श्री राम नरेश कुशवाहा : अध्यक्ष महोदय, मैं कह रहा हूँ कि किस तरह से अग्रेजों के जाने के बाद रात भर में काले लोग शासन चलाने के योग्य हो गये और हम जो पिछड़े हैं, हरिजन हैं, पता नहीं कब तक अयोग्य रहेंगे। योग्यता कभी कभी कुर्सी से भी घासी है। कहा जाता है कि तैरना सीखने के लिए पानी में खाना चाहिए क्योंकि तैरना खड़े खड़े नहीं सीखा जा सकता है। तैरना सीखने के लिए पानी में ही जाना पड़ेगा। ये जो लोग पांच हजार वर्षों से पद से, सब से सब चीजों से वंचित हैं अगर इनको पदों पर बिठा कर योग्य नहीं बनाया जाएगा तो ये किसी भी पद के योग्य कैसे हो सकेंगे। जब तक ऐसा नहीं किया जाएगा तब तक ये बड़े हुए लोगों के समकक्ष आने वाले नहीं हैं।

जैसा मेइपुल्ल में बताया गया है कि इतनी जगहें खाली हैं और ये इसलिए खाली हैं क्योंकि योग्य उम्मीद